

REPORT OF THE PUBLIC
ACCOUNTS COMMITTEE

Shri B. Das (Jajpur-Keonjhar):
I beg leave of the House to.....

Shri R. K Chaudhury (Gauhati):
Sir, before you proceed with the
business of the House.....

Mr. Deputy-Speaker: No point of
order between one subject and the
other. There is nothing that has
happened to raise a point of order.

Shri B. Das: I beg leave of the
House to present the Eighth Report
of the Public Accounts Committee
on the 'Disposal of Tyres and Tubes'.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING BILLS PASSED
DURING THIRD SESSION

Shri R. K. Chaudhury (Gauhati).
Sir, may I mention one thing now?

Mr. Deputy-Speaker: No. I am
not going to allow the proceedings
to be interrupted.

Shri R. K. Chaudhury: It is usual
after the question hour.....

Mr. Deputy-Speaker: It is not usual
to interrupt the proceedings of the
House after question hour. The
hon. Member should have told me in
advance and I would have provided
for it in the agenda.

Secretary: Sir, I lay on the Table
a statement showing the Bills which
were passed by the Houses of Parlia-
ment during the Third Session, 1953
and assented to by the President.
[See Appendix I, annexure No. 1.]

I am also to inform the House that
the Constitution (Second Amendment)
Bill, which was passed by the Houses
of Parliament during the Second Ses-
sion was assented to by the President
on the 1st May, 1953.

(1) REPORTS OF TARIFF COMMISSION.

(2) MINISTRY OF COMMERCE AND
INDUSTRY RESOLUTIONS AND
NOTIFICATIONS.

**The Minister of Commerce and
Industry (Shri T. T. Krishnamachari):**
I beg to lay on the Table, under sub-
section (2) of section 16 of the Tariff

Commission Act, 1951, a copy of each
of the following papers:—

(i) Report of the Tariff Commis-
sion on the Power and Dis-
tribution Transformer Indus-
try (1952). [Placed in Library.
See No. IV R. 39(4).]

(ii) Corrigendum, dated the 3rd
March 1953, incorporating cer-
tain amendments to the Re-
port of the Tariff Commission
on the Power and Distribution
Transformer Industry (1952).
[Placed in Library. See
No. IV R 39 (4).]

(iii) Ministry of Commerce and
Industry Resolution No.
11(1)-T. B/51, dated the 30th
May, 1953.

(iv) Ministry of Commerce and
Industry Notification No.
11(1)-T. B/51, dated the
30th May 1953. [Placed in
Library. See No. S-80/53.]

(v) Report of the Tariff Commis-
sion on the Automobile In-
dustry (1953).

(vi) Corrigendum to the Tariff
Commission's Report on the
Automobile Industry (1953).
[Placed in Library. See No.
IV N. 5(7).]

(vii) Ministry of Commerce and
Industry Resolution No.
21(1)-T.B/52, dated the 31st
May, 1953. [Placed in Library.
See No. S-81/53.]

(viii) Ministry of Commerce and
Industry Notification No.
21(1)-T.B/52, dated the 31st
May, 1953. [Placed in Library.
See No. S-81/53.]

(ix) Report of the Tariff Commis-
sion on the Continuance of
Protection to the Glucose In-
dustry (1953). [Placed in
Library. See No. IV R. 54(a)
(2).]

(x) Ministry of Commerce and
Industry Resolution No.